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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE BOMBAY RENTS, HOTEL AND LODGING HOUSE RATES CONTROL (GUJARAT AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 1 OF 2011.

A BILL

further to amend the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Bombay Rents, Hotel and Lodging House Rates Control (Gujarat Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force from the 1st April, 2011.

Amendment
of section 3 of
Bom.LVII
of 1947.

2. In the Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 (hereinafter referred to as "the principal Act"), in section 3, in sub-section (2), for the figures, letters and words "31st day of March, 2011", the figures, letters and words "31st day of March, 2021" shall be substituted.

Bom.LVII of
1947.

Amendment
of section 4 of
Bom. LVII
of 1947.

3. In the principal Act, in section 4, in sub-section (1A), the words "for a period of ten years from the date of the commencement of the amending Act" shall be deleted.

STATEMENT OF OBJECTS AND REASONS

The Bombay Rents, Hotel and Lodging House Rates Control Act, 1947 is due to expire on the 31st March, 2011. It is considered necessary to extend the duration of the Act for a further period of ten years *i.e.* up to 31st March, 2021. **Clause 2** of the Bill provides for the same.

In order to boost the house building activity and to encourage the landlord to let premises, it is considered necessary to extend the exemption given to the premises constructed and the premises which are self-occupied or vacant on or after the date of the commencement of the Bombay Rents, Hotel and Lodging House Rates Control (Gujarat Amendment) Act, 2001, till the duration of the Act. **Clause 3** of the Bill provides accordingly.

The Bill seeks to amend the said Act to achieve the aforesaid objects.

Gandhinagar,
Dated the 25th January, 2011.

NITIN PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 29th January, 2011.

C. J. GOTHI,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.